

[1 August, 2003]

RAJYA SABHA

(d) whether although a 100 per cent FDI is allowed in the education services through the automatic route, the Department of Elementary Education and Literacy have raised objections on this issue; and

(e) if so, what are the concrete steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SANJAY PASWAN): (a) to (e) In matters relating to Foreign Direct Investment (FDI) in the areas of pre-primary and elementary education, proposals are examined on case by case basis.

Misuse of Dowry Prohibition Act

†1409. SHRI MOTILAL VORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that the provisions of the Dowry Prohibition Act are being misused;

(b) if so, the steps taken/proposed to be taken by Government to stop it; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JAS KAUR MEENA): (a) There is no information about misuse of the Dowry Prohibition Act in the country with the Government of India.

(b) and (c) Do not arise.

Rehabilitation of children

1410. SHRI K. RAMA MOHANA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that children account for about 38 per cent of the total population;

(b) whether 53 per cent of children suffer from malnutrition and 3 per cent children work for wages; and

†Original notice of the question was received in Hindi.